

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
71/241- 242/PB/2020

IN THE MATTER OF:

Union of India, MCA
Vs.
Delhi Gymkhana Club

.... Petitioner/Applicant

.... Respondent

Order under Section 241-242 of the Companies Act, 2013

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Union of India : Mr. Raunak Dhillon, Ms. Isha Malik, Advs.
For the Applicant : Mr. Prateek Kumar, Ms. Raveena Rai, Ms. Smiriti
Ramesh Nair, Advs. in New CA-167/2024
For the Respondent : Col. Mr. A. Khanna, SM (Retd.) - R18

ORDER

New CA-167/2024

Ld. Counsel Mr. Prateek Kumar appeared on behalf of the Applicant.

Ld. Counsel Mr. Raunak Dhillon appeared on behalf of the Union of India.

At request and with consent of the parties, list the matter for a physical hearing **on 18.07.2024**.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)